

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
OA 94/06[MA 62/06]

Patna, dated the 17th May, 2006

CORAM: The Hon'ble Mr. Justice P.K.Sinha, V.C.
The Honble Mr. S.N.P.N.Sinha, M[A]

Suresh Kumar Singh .. Applicant
None for the applicant

versus

The Union of India & others .. Respondents
By Advocate: Shri S.K. Griyaghey

ORDER

Justice P.K.Sinha, Vice-Chairman:

This application called out twice, firstly when its turn came and lastly after disposal of other cases but neither of the time any one appeared to press OA 94/06 or MA 62/06.

2. Here it may be mentioned that earlier the applicant had come in OA 382/99 which was disposed of by order dated 15.7.99 remitting back to the respondents to record order, and communicate the same to the applicant, on the pending representation, within four months from the date of the communication of the order. By order dated 16.2.2006, the learned counsel for the respondents Shri S.K. Griyaghey was directed to intimate the Tribunal as to whether speaking order in accordance with the order of this Tribunal in OA 382/99 was recorded or not. The learned counsel for the respondents today intimated that from the order itself in the previous OA, it would appear that



none had appeared on behalf of the respondents and the order was passed at the admission stage itself, [§] but the applicant never communicated that order to the respondents, hence till date no order could be recorded.. The learned counsel for the respondents submits that the present application is not maintainable.

3. Be that as it may, since no one appears to press the application, MA 62/06 and OA 94/06 stand dismissed for non-prosecution.


[S.N.P.N. Sinha]
Member[A]


[P.K. Sinha]
Vice-Chairman

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